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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 1583 of 2004

New Delhi, this the 2nd day of July, 2004

HON'BLE MR.JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE MR.S.A. SINGH, MEMBER(A)

Kishan Lal
S/o Shri Harbaksh Kirad
R/o D-26 Shyam Vihar, Najafgarh,
New Delhi.Applicant

(By Advocate: Shri R.K. Shukla)

Versus

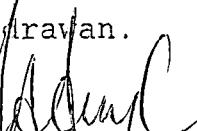
1. Government of N.C.T. of Delhi
through the Chief Secretary,
Delhi Secretariat,
New Delhi.
2. The Director of Education (Vigilance Branch)
Old Secretariat,
New Delhi.Respondents.

O R D E R(ORAL)

By Hon'ble Mr.Justice V.S. Aggarwal, Chairman

Counsel for applicant states that, if so advised, applicant to file an appropriate application in the criminal appeal pending in the Delhi High Court for modification of the order and thereafter seek necessary reliefs, if required. Subject to aforesaid, he does not press the present petition. Allowed, as prayed.

2. Subject to aforesaid, OA dismissed as withdrawn.


(S.A. SINGH)
MEMBER (A)


(V.S. AGGARWAL)
CHAIRMAN

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